

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 272 of 2019

IN THE MATTER OF:

Vidhya Achu Roy

....Appellant

Vs.

Suraj Mani Engineers Pvt. Ltd. & Ors.

....Respondents

Present:

**For Appellant: Ms. Prabha Swami and Mr. Nikhil Swami,
Advocates.**

**For Respondents: Mr. Goutham Shivshankar and Mr. A Murali,
Advocates for R-2 to 5.**

ORDER
(Virtual Mode)

07.10.2020: The Learned Counsel for the Respondent No. 2 to 5 submitted that the Respondent No. 2 has already filed the Reply Affidavit and other Respondents are adopting the same, therefore, they may be permitted to file the memo in this regard. Prayer allowed.

Learned Counsel for the Appellant submits that they have filed the application I.A. No. 1715 of 2020 on 23.07.2020 which is taken on record.

The Respondent counsel seeks and allowed to file Reply to this application within two weeks. The Appellant Counsel may file Rejoinder of the Reply of the application within one week thereafter.

Let the Appeal be fixed for consideration of I.A. No. 1715 of 2020 on **05th November, 2020.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical))

sa/md